Government of India
Ministry of Finance, Department of Revenue
Central Board of Indirect Taxes and Customs

Rajya Sabha
Unstarred Question No. 998
To be answered on Tuesday, July 26, 2022
"Evasion of Custom and Excise Duties at SEZs"

998. Shri Shaktisinh Gohil:

Will the Minister of Finance be pleased to state:

a) The number of cases pertaining to evasion of customs and excise duties coming to light at the SEZs in Gujarat and Maharashtra respectively
b) The steps taken by Government to prevent the cases of Customs and Excise Duties evasion on Large Scale in the said SEZs.

ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

Part (a) & (b):

Reply **(a):** 1) Number of Cases pertaining to evasion of Customs and Excise Duties coming to light at the SEZs in Gujarat: **20(details in the table below)**

2) Number of Cases pertaining to evasion of Custom and Excise duties coming to light at the SEZs in Maharashtra: **13(details in the table below)**

Reply **(b):** On detection of such cases of evasion of Customs Duty(or Central Excise), action including seizure, confiscation, and invoking penal provisions is taken in accordance with the Customs Act, 1962 or Central excise Act, 1944, as applicable.

Year	**Number of cases pertaining to evasion of Customs duty**		**Number of cases pertaining to evasion of Excise duty**	
	SEZ Gujarat	SEZ Maharashtra	SEZ Gujarat	SEZ Maharashtra
2019-2020	7	1	0	0
2020-2021	3	2	0	0
2021-2022	7	10	0	0
2022-2023 (Till date)	3	0	0	0
Total	**20**	**13**	**0**	**0**